

28.07.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Harsh Kumar Sharma and Ms. Vaibhavi Sharma, Ld.

Counsels for appellant/convict.

Sh. Amit Jindal, Ld. PP for the CBI/respondent.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Today Video Conferencing held from 11.30 AM to 12.00 Noon and from 12.30 PM to 2.15 PM.

Written submissions on behalf of CBI/respondent has already been sent by way of e-mail. Ld. Counsel for the appellant/convict seeks 7 days more time to file written submissions. Ld. Counsel for appellant/convict submits that he may be supplied with the copy of the written submissions filed by the CBI. Let Reader of the Court share the soft copy of the written submissions with the Ld. Counsel for the appellant/convict.

Today part final arguments heard from 11.30 AM to 12.00 Noon and from 12.30 PM to 2.15 PM.

List the matter for remaining final arguments through video conferencing (Cisco Webex) on **07.08.2020 at 11.30 AM.**

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.



(Harish Kumar)

**Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/28.07.2020**

**RC 4(E)/2003/EOW-1/CBI/ND
Case No. 45/2019 (38/16)
CBI Vs. Keshav Sharma & Ors.**

29.07.2020

Matter is taken up electronically.

Present: Sh. Parmod Singh, Ld. PP for the CBI.

Ahlmad has reported that there are multiple accused in this case and despite several efforts, Ld. Counsels for accused persons could not be contacted on the contact numbers available on record. Ahlmad is directed to make another attempt and try to contact the Ld. Counsels for the accused persons and send notices accordingly in terms of previous order.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.

List the matter on further proceedings through video conferencing on **18.08.2020**.



**(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/29.07.2020**